

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
20-01-2023 AT 02:30 PM**

IA(IBC) 1574/2022 in CP (IB) No. 295/9/HDB/2022
U/s 9 of IBC, 2016

IN THE MATTER OF:

M/s. Largess Engineering

...Operational Creditor

Vs

M/s. Power Mech Projects Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. K.K SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Ms. Pragati Prajapati for the Operational Creditor and Ld. Counsel Shri. KV Raman for the Corporate Debtor present.

IA (IBC) 1547/2022

Ld. Counsel Shri. KV Raman for the Applicant present. Ld. Counsel Ms. Pragati Prajapati for the Respondent present.

This is an application filed by the CD praying to condone the delay of 7 days, in filing the counter. Respondent filed Counter and opposed by the Petitioner. It is stated that the respondent in the CP, have not filed the counter within the time allowed by this Adjudicating Authority on account of non-availability of the security code to the Respondent. It is not a case of wilful delay, in filing the counter. Therefore, the delay is condoned and the counter in the Company Petition is hereby received. Accordingly, IA (IBC) 1547/2022 is allowed and disposed of. Opportunity given to the Operational Creditor to file the Rejoinder if any to the Counter within one week, lest opportunity stands closed.

For hearing the Company Petition, list the matter on 24.02.2023.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)